

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURAL RESEARCH & EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 381
TO BE ANSWERED ON 21ST JULY, 2026

LAND HOLDINGS UNDER ICAR

381. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government proposes to undertake a fresh resurvey and re-verification of land holdings of each station and institute under the Indian Council of Agricultural Research (ICAR), in coordination with State Governments, to reconfirm boundaries and land records;
- (b) whether the Government is aware of instances of illegal encroachments on ICAR land at various locations, if so, the details thereof;
- (c) the details of the steps which have been taken by the Union Government in coordination with State Governments and district administrations to identify, remove and prevent such encroachments; and
- (d) whether a standardized monitoring mechanism is proposed to safeguard ICAR land across the country and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
कृषि और किसान कल्याण राज्य मंत्री (SHRI BHAGIRATH CHOUDHARY)

- (a): No Sir.
- (b): Yes, list of the 16 ICAR- Institutes where the encroachment cases have been reported is placed at **Annexure-I**.
- (c): Boundary walls have been constructed, CCTVs have been installed and adequate security surveillance are in place to prevent encroachments.

Wherever encroachments are reported, legal actions have been taken with assistance/ support from Local Police and concerned state governments.

- (d): Standard operating procedures have been issued in June 2022 (copy enclosed as **Annexure-II**) for proper Land Management in ICAR Institutes. There are Nodal officers identified in all ICAR Institutes, and these officials are responsible to ensure that all cases of encroachment are promptly attended to in coordination with the Local State Administration.

[Part (b) of Lok Sabha USQ No. 381 dated 21ST JULY, 2026]**List of the ICAR- Institutes where the encroachment cases have been reported:**

S. No.	Name of the Institutes
01	ICAR-Agricultural Technology Application Research Institute, Zone-VI, Guwahati, Assam
02	ICAR-Indian Agricultural Research Institute, New Delhi (Krishi Vigyan Kendra-Shikopur, Research Station- Katarian and Research Station-Pune)
03	ICAR-National Research Centre on Camel, Bikaner, Rajasthan
04	ICAR-Directorate of Poultry Research Hyderabad, Telangana
05	ICAR-Indian Institute of Soil and Water Conservation, Research Station, Koraput, Odisha
06	ICAR-Central Soil Salinity Research Institute, Research Station, Canning Town, West Bengal
07	ICAR-Indian Institute of Farming Systems Research, Modipuram, Meerut, Uttar Pradesh
08	ICAR-Central Arid Zone Research Institute, Jodhpur, Rajasthan
09	ICAR Research Complex for North Eastern Hill Region, Umiam, (Krishi Vigyan Kendra) Meghalaya
10	ICAR-National Institute of Secondary Agriculture, Ranchi, Jharkhand
11	ICAR-Central Institute for Cotton Research, Nagpur, Maharashtra
12	ICAR-Central Research Institute for Jute and Allied Fibres, Barrackpore, West Bengal
13	ICAR-Indian Agricultural Research Institute – Assam Centre Gogamukh, Assam
14	ICAR-Indian Agricultural Research Institute – Jharkhand Centre Hazaribagh, Jharkhand
15	ICAR-National Institute for Research on Commercial Agriculture (Formerly Central Tobacco Research Institute) Rajahmundry, Andhra Pradesh
16	ICAR-National Research Institute for Integrated Pest Management, (Formerly National Centre for Integrated Pest Management) New Delhi

[Part (d) of Lok Sabha USQ No. 381 dated 21ST JULY, 2026]

ANNEXURE-II

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

KRISHI BHAWAN, NEW DELHI – 110 001

F. No: GAC-12-6/2022-CDN

Dated: 27th June, 2022

To,

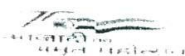
The Directors/ Project Directors of all ICAR Institutes/ National Research Centres/ Project Coordinators/ Coordinated Research Projects/ ATARIs/ Bureaux, etc.

Sub: Proper Land Management – reg.

Of late, it has been observed that various issues related to land, under the possession of the Institutes crop up now and then, due to improper land management and non- availability/ non-updation of the Land Records.

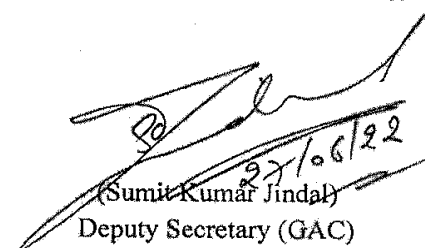
Proper and updated land management / records is an inevitable exercise to be taken at all levels/ units, for which the following instructions / SOPs should be strictly adhered to:

1. The Head of Administration of all ICAR Institutes should be the Nodal Officer for Land Record Management for their concerned Institute.
2. The Nodal Officer shall be responsible for maintenance and management of all Land Records (including buildings) both at the Institute Headquarter and Regional Stations/ Centres etc. He shall ensure that all the land records are proper and updated.
3. All the land records (including buildings) should be digitalized and uploaded in LRMS portal. The dossier of the land records should also be provided to the concerned SMD and Director (Works), ICAR for record purpose.
4. The Nodal Officer shall ensure that all the land records are updated within a period of two months of the issue of this letter. Compliance report in this regard should be submitted by each Institute to the concerned SMD, with a copy to Director (Works), ICAR.
5. The Nodal Officer shall ensure that the lease deed/ registration deed for the entire land of the Institute (as applicable) is duly valid, signed and available with the Institute. In case, the lease deed has not yet been signed/expired, immediate action for its renewal should be taken within a period of two months of the issue of this letter. Compliance report in this regard should be submitted by each Institute to the concerned SMD, with a copy to Director (Works), ICAR.



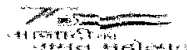
6. The Nodal Officer shall ensure that the entire land on record, is in actual physical possession of the Institute and duly protected.
7. The Nodal Officer shall ensure that all the cases of encroachment, etc. are promptly attended to, in coordination with the local administration. In case of legal issues, the matter should be dealt on priority in consultation with the Legal Cell, ICAR Hqrs.
8. In case of any difficulty/guidance, Director (Works), ICAR may be approached/ consulted.
9. Even after all possible efforts, if the Institute feels difficulty in settlement of the issues, the matter may be referred to GAC Division, through the concerned SMD and Director (Works), ICAR for taking up issues with the concerned State Government on behalf of ICAR.
10. Director (Works), ICAR shall be the Nodal Officer for proper management of ICAR Land Records and shall extend all assistance to the ICAR Institutes for effective Land Record Management.

All Directors/ Nodal Officers of the ICAR Institutes shall take the above matter on Top Priority.


(Sumit Kumar Jindal)
Deputy Secretary (GAC)

Distribution:

1. PSO to Secretary, DARE and DG, ICAR/ PPS to Secretary, ICAR/ PPS to JS and FA, DARE/ICAR.
2. All DDGs, ICAR Hqrs.
3. Director (GAC), ICAR
4. Director (Admin.), ICAR.
5. Director (Works), ICAR.
6. DKMA, ICAR for placing on the Council's website and e-office.


MINISTRY OF AGRICULTURE
GOVERNMENT OF INDIA
